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ITEM NO.1A

COURT NO.4

SECTION XIIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 8058 OF 2001

NIRMAL CHANDRA SINHA

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH  
C.A.NO.8059/2001

Date: 31/03/2008 This matter was called on for judgment today.

For Petitioner(s) Ms. Sumita Ray,Adv.

For Respondent(s) Dr. R.G. Padia, Sr. Adv.  
Ms. Anil Katiyar, Adv.

Hon'ble Mr. Justice Markandey Katju pronounced the  
judgment of the Bench comprising Hon'ble Mr. Justice H.K. Sema and His  
Lordship.

The impugned judgment is set aside. Civil Appeal No.8058 of  
2001 is dismissed and Civil Appeal No.8059 of 2001 stands allowed in  
terms of the signed order. There shall be no order as to costs.

( Ravi P. Verma )  
Court Master

( Anand Singh )  
Court Master

[Signed reportable judgment is placed on the file]